

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104- IA/294(AHM) 2024
In
C.P.(IB)/38(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

INDIAN BANK

.....Applicant

Vs

ROOP CHAND BAID

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Advocate

For the Respondent :

ORDER

IA/294(AHM) 2024

Learned Counsel for the applicant / RP vide order dated 20.03.2024, was directed to take fresh steps for service upon the un-served respondent / personal guarantor through "Registered Ad post" as well as through "Dasti" mode. Learned Counsel for the applicant / RP submitted that fresh steps were taken for service of the notice upon the respondent /personal guarantor at his new address, to which Counsel for the applicant has filed a purshish on 22.04.2024, vide inward diary No. D-3422, and the same is taken on record.

It is seen from the records, that the notice was sent through speed post on 30.03.2024, and as per the tracking report, it was delivered on 02.04.2024. However, it is also seen that, the notices have been served upon the respondent /personal guarantor at the new address which is not forming part of this petition.

Learned Counsel for the applicant / RP is directed to take steps to amend the memo of parties adding fresh address of the respondent / personal guarantor by way of an affidavit along with the amended memo of parties.

Today, none has appeared on behalf of the respondent / personal guarantor as well as for the corporate debtor.

Re-list for further consideration on 17.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)